IN THE HON'BLE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH (ORIGINAL JURISDICTION)

DISSOLUTION NOTICE

(See rule 281)

Whereas the Official Liquidator attached to the Hon'ble High Court of Punjab and Haryana at Chandigarh have filed application Under Section 481 of the Companies Act, 1956 for dissolution of **M/s Kanwal Financiers Pvt. Ltd** (in liqn).

Whereas the Hon'ble High Court vide order dated 17.02.2022 in CA No. 22 of 2022 in CP No. 18 of 1999 directed for issuance of notice inviting objections, if any, in respect of Dissolution of M/s Kanwal Financiers (Pvt.) Ltd (in liqn).

In compliance of aforesaid order dated 17.02.2022, Notice is hereby given to the Creditors, Contributories, Stakeholders, Shareholders and General Public to file objections, if any, to the dissolution of M/s Kanwal Financiers (Pvt.) Ltd (in liqn) to the undersigned within 30 days from the date of publication of the present notice. In case, no objections are received, further proceedings will be initiated for dissolution of said company under liquidation. Any objection raised after the expiry of time stipulated herein shall not be entertained and aggrieved person may take recourse to Rule 285 of the Companies (Court) Rules, 1959 read with Section 559 of the Companies Act, 1956 as may be advised, in case company get dissolved.

PLACE: CHANDIGARH DATED:

(PRASHANT BALIYAN)
OFFICIAL LIQUIDATOR (I/C)
ATTACHED TO THE HON'BLE HIGH
COURT OF PUNJAB AND HARYANA
CORPORATE BHAWAN PLOT NO. 4-B,
2ND FLOOR, SECTOR 27-B, CHANDIGARH
Phone No. 0172-2659875

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- Perachary